

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
UNSTARRED QUESTION NO.1549  
TO BE ANSWERED ON 24<sup>TH</sup> NOVEMBER, 2016  
“Contribution under PMKKKY”**

†1549. **SHRI SUNIL KUMAR SINGH:**

Will the Minister of **MINES** be pleased to state:

- (a) the date since when Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) has been implemented in the country;
- (b) whether any rules have been framed by the Government for setting up District Mineral Foundation thereunder in mining affected districts, if so, the details thereof;
- (c) the quantum of annual contribution proposed by the Government thereunder for the said districts; and
- (d) the details of areas identified by the Government for utilization of annual contribution under PMKKKY?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a): Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation(DMF) in each district affected by mining related operation, The DMF is to be funded by statutory contributions from holders of mining lease. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) will be implemented through fund collected under DMFs for welfare and development of mining affected areas and people. Directions in this regard have been issued under section 20A of MMDR Act on 16.09.2015 to all the States Governments to incorporate the PMKKKY into the rules framed by them for the DMF.

(b) to (d): The Ministry of Mines has notified the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015, on 17.9.2015, which prescribes the rate of contribution to DMF as follows:

- I. 10% of royalty in respect of mining leases granted on or after 12.1.2015; and
- II. 30% of royalty in respect of mining leases granted before 12.1.2015.

Out of 12 mineral rich states of the country, 11 States [i.e. Goa, Karnataka, Chhattisgarh, Odisha, Jharkhand, Madhya Pradesh, Rajasthan, Telangana, Andhra Pradesh, Gujarat and Maharashtra] have framed DMF rules and DMF has been set up in 263 districts as per details given at Annexure-I.

Power related to sanctioning of fund; preparation of annual action plan and utilization of fund under DMF for the development of the areas affected by mining related operations have been delegated to DMF trust established by State Government by the name of respective district, a non-profit body, with an objective to work for the interest and benefit of persons, and areas affected by mining related operations. Details in this regard are not maintained centrally.

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<b>Annexure-I</b>				
<b>S.No</b>	<b>State</b>	<b>Total Number of districts in which DMF has been set up</b>	<b>Whether rules for DMF notified</b>	<b>Date of setting up of DMF for Major Minerals</b>
1	Goa	2	Yes	15.01.2016
2	Karnataka	30	Yes	11.01.2016
3	Chhattisgarh	27	Yes	02.01.2016
4	Odisha	30	Yes	18.08.2015
5	Madhya Pradesh	51	Yes	15.05.2015
6	Jharkhand	24	Yes	22.03.2016
7	Rajasthan	33	Yes	31.05.2016
8	Telangana	10	Yes	21.06.2016
9	Andhra Pradesh	13	Yes	14.03.2016
10	Gujarat	32	Yes	01.04.2016
11	Maharashtra	11	Yes	01.09.2016
12	Tamilnadu	0	No	-----
<b>Total</b>		<b>263</b>		